

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4067 of 2020

Naresh Kumar @ Naresh Kumar Singh **Petitioner**
Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. A.K. Choudhary, Advocate

For the State : Mr. Prabir Chatterjee, Spl. P.P.

02/29.07.2020 Heard Mr. A.K. Choudhary, learned counsel for the petitioner and Mr. Prabir Chatterjee, learned Spl. P.P. for the State.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Sarwan P.S. Case No. 47/2020.

It has been alleged that three trucks illegally loaded with coal were intercepted by the Police. The petitioner appears to be the owner of the trucks bearing registration nos. JH 10V 6421 and NL 01Q 9461. The petitioner is in custody since 08.04.2020.

Regard being had to the nature of offence and the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, Deoghar in connection with Sarwan P.S. Case No. 47/2020.

(R. Mukhopadhyay, J.)